

**File No. RCD -09001/2/2021-Regulatory-FSSAI
Food Safety and Standards Authority of India
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi – 110 002**

Dated : 7th December, 2021

Minutes of 34th meeting of Central Advisory Committee held on 12th November, 2021

The 34th meeting of Central Advisory Committee (CAC) of Food Safety and Standards Authority of India was held on 12th November, 2021 through video conferencing. List of participants is annexed.

1ST SESSION

Head (RCD) welcomed the participants and briefed about the program schedule of the meeting. In his opening remarks, CEO, FSSAI welcomed the participants and informed that Chairperson, Ms. Rita Teotia would complete her tenure on 26th November, 2021. He requested all the members of the CAC to share their thoughts on working with her at FSSAI after agenda items are over. He also informed that though the 34th CAC meeting was initially planned to be held as a physical meeting, but due to certain constraints existing in the States in the COVID situation, the same could not be arranged. CEO requested the CFS of the States to come forward and volunteer for arranging the venue and other logistic support for the 35th CAC meeting followed by a "Chintan Shivir" next day. Later, the States of Assam and Meghalaya volunteered to host the event.

CEO, FSSAI further mentioned that during the visit of senior officers of FSSAI to States, meetings with FBOs of all sectors was ensured. In addition, FSSAI has made a calendar of meetings with various food industry associations. He urged the States and UTs to have similar calendar of meetings with FBOs of various sectors. Details of such calendar may be provided to FSSAI and concerned Regional Office.

The agenda items were taken up as under:

Agenda No.1: Disclosure of Interest

All members of CAC were requested to make Specific Declaration of Interest and Declaration Concerning Confidentiality in the forms provided with the Agenda and send back by email at enforcement1@fssai.gov.in by 15.11.2021.

Agenda No. 2: Confirmation of Minutes of the 33rd CAC Meeting

The CAC noted that the minutes of the 33rd CAC meeting held on 15.09.2021 were circulated to the CAC members for comments and based on the comments received from Shri Ashish Gawai, Director MoH&FW, the minutes were approved and adopted with following change: -



For "2021" mentioned in *Serial No. 3 Eat Right Mela and Walkathon of Agenda No. 13 (A): Updates on Eat Right India Activities* of the Minutes read "2023".

Agenda 3: Action Taken Report of 33rd CAC Meeting

The Action Taken Report on the minutes of the 33rd CAC meeting held on 15.09.2021 was noted. CEO observed that action was pending on the following items and immediate follow up action may be taken on them: -

- 1) Bank account details from Assam for transfer of the funds related to State license/registration fee. **(Action: Assam)**
- 2) Organizing training for Adjudicating Officers. **(Action: Training Division)**
- 3) Inputs on draft 'Scheme for Waiver of penalties due to non-submission of Annual or Half Yearly Return for previous financial years up to FY 2019-20' **(Action: States/UTs and RCD)**
- 4) Instructions by CFSs to the regulatory officers in their respective States/UTs that no testing was required in case of labelling defects and to send copies of the same to FSSAI for information. **(Action: States/UTs and RCD)**
- 5) All State Food Safety Departments - DOs/FSOs to set up a meeting and converge with the Municipal Corporations/ Commissioners of Smart City for better implementation of Eat Right India initiatives. **(Action: States/UTs and SBCD)**

Agenda No. 4: Review of performance of States/UTs based on 2nd Quarterly Report

Head RCD requested the States/UTs to upload quarterly reports on time and also correlate them with previous quarterly reports for consistency and correctness of data. CEO emphasised that Quarterly reports must come with the approval of CFSs and they should ensure the correctness of data. CEO asked the IT Division to make provision for submission of quarterly report with the digital signature of CFSs/submitting officer on the portal. In the interim, the CFS may send a signed copy of the quarterly report in addition to uploading online data. **(Action: States/UTs and CITO)**

Form-1: Administrative Structure

Head RCD informed that revised strength of DOs & FSOs as approved during 32nd CAC has been incorporated in the Form 1. CFS Kerala requested to increase the ideal strength of DOs from 17 to 27 and FSOs from 160 to 262. He was advised to fill the vacancies in respect of existing ideal strength of DOs and FSOs and send a proposal with area of jurisdiction of DOs as there are only 14 districts in the State of Kerala.

Head RCD observed that states of Arunachal Pradesh, Bihar, Jharkhand, Ladakh, Odisha, Puducherry and Tripura have less than 30% of ideal strength of FSOs. Head, RCD urged states to speed up the process of filling the gaps in the strength of FSOs and DOs. CEO, FSSAI emphasised upon the importance of manpower to ensure food safety compliance. It was noted that several states including Assam, Haryana,



Puducherry, Telangana, have recruited/were in the process of recruitment of DOs/FSOs.

Ladakh was advised to appoint FSOs on contract basis and FSSAI may provide financial support for a limited period of 1-2 years under the MoU. Similar option was given to Arunachal Pradesh and Meghalaya provided their finance department agrees to create these posts on regular basis.

CEO FSSAI suggested that appointments may be made on contract basis against the sanctioned posts of FSOs and after giving training they can be notified as FSOs. Thus, the states facing issues and delay in recruitment of regular FSOs may consider this option.

Action Decided:

- 1) States to speed up the process of filling the gap in availability FSOs and DOs through creation of posts, recruitment, provisional arrangement like additional charge or contractual appointment.

(Action: States/UTs)

Form-2: Details of Adjudication Cases

Head RCD mentioned about the high amount of pendency in Adjudication Cases in the State of Andhra Pradesh, Bihar, Chhattisgarh, Gujarat, Haryana, J&K, Kerala, Madhya Pradesh, Maharashtra, Punjab, Tamil Nadu and Uttar Pradesh. Moreover, discrepancies were noted in the data provided by Andhra Pradesh, Bihar, Telangana etc. Head, RCD further pointed out that during the 2nd quarter, no case was filed in Andaman & Nicobar Islands, Arunachal Pradesh, Dadra & Nagar Haveli and Daman & Diu, Lakshadweep, Meghalaya, Mizoram, Manipur, Nagaland, Sikkim, Puducherry and Tripura. This indicates poor enforcement activities in these State/UTs.

CEO, FSSAI observed that number of cases disposed being less than the number of new cases filed, will result in piling up of cases and advised the CFSs to review the number of cases disposed off by Adjudicating officers. He also advised that petty offences could be disposed off by compounding which will help in reducing the pending cases.

Action Decided:

- 1) States/UTs to review the availability of AOs and number of cases disposed by each officer,
- 2) States to review the discrepancy in the data and update FSSAI about the same.
- 3) States may consider delegating power to DOs for compounding of minor offences.

(Action: States/UTs)

Form-3: Details of Appellate Tribunal and Advisory Committees

Head, RCD mentioned that although FSSAI has written letters to the Chief Secretaries of the states where Appellate Tribunal, DLAC and SLAC have not yet been set up.



Further, discrepancy was observed in the data submitted by Bihar, Delhi and Telangana. The states were advised to compare the data being submitted with data submitted in the previous quarter and ensure their compatibility.

CEO, FSSAI congratulated Karnataka, Sikkim and Ladakh for setting up the Appellate Tribunal and noted that there was no progress in setting up of Appellate Tribunal in Bihar, Mizoram and Nagaland. He suggested that if the number of cases does not justify setting up a new tribunal, then any other existing tribunal may be given powers for addressing food safety cases. He also advised that SLAC meetings should be conducted by States half yearly and DLAC quarterly. However, no SLAC meeting has been held in most of the States/UTs and only few States/UTs have conducted DLAC meetings.

Action Decided:

- 1) States of Bihar, Mizoram and Nagaland to expedite the setting up Appellate Tribunal
- 2) States shall expedite the process of setting up DLAC in all districts and SLAC and conduct their regular meetings.

(Action: States and UTs)

Form-4: Active State Licenses and Registrations

Head, RCD informed that there is 9% increase in the number of Licenses and 10.6% increase in number of registrations during the quarter. However, the net increase is only 1.2%, which may be due to expiry of number of licenses and registrations. He also mentioned that there is good coverage in Andaman Nicobar, Dadra & Nagar Haveli and Daman & Diu, Goa, Himachal, Kerala, Ladakh, Lakshadweep and Sikkim but very poor coverage in Andhra Pradesh, Arunachal, Assam, Bihar, Jharkhand, Meghalaya, Nagaland, Odisha, Tripura and West Bengal. He emphasized on the need for organising special drives and camps for connecting with food businesses.

CEO, FSSAI pointed out that 77% of the target has been achieved but it varies from state to state. He pointed out that the States of Bihar and Assam have less than 20% of the expected number of FBOs under registration/licencing which may be due to absence of DOs that affected the state performance and emphasized on the requirement of adequate human resources in the states. He complimented Nagaland for achieving an increase of 7% by going from 25% to 32%. He also pointed out that coverage in the state of Uttar Pradesh has gone down from 58% to 56% of target. CEO, FSSAI also expressed concern over contact details of FBOs available in FoSCoS, as many times agents fill the form and enter their contact details due to which updates and alert messages are not received on time before expiry of license by FBOs.

Action Decided:

- 1) States/UTs to make efforts to bring more food businesses under the regulatory regime through licenses and registration.
- 2) States/UTs to go for random verification to check if any FBO is conducting business after the expiry of license.

(Action: States and UTs)



Form-5: Pendency of Applications for State License

Head, RCD informed that there is nil pendency in case of applications for Licenses only in Lakshadweep but high pendency in Assam, Goa, Haryana, Jharkhand and Uttarakhand. Action is required from these states to resolve this pendency. He also mentioned that higher auto-generation of licences has been observed in Andhra Pradesh, Assam, Chhattisgarh, Delhi, Gujarat, Haryana, Jharkhand, Karnataka, Madhya Pradesh, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana and Uttar Pradesh which needs to be minimized.

CEO, FSSAI also expressed concern over the number of auto-generation and pointed out that pendency has increased from 2% to 5% as compared to last quarter. Assam, Delhi, Goa, Haryana, Jharkhand and Uttarakhand have high pendency and auto-generation cases. Uttarakhand mentioned that due to change in user IDs due to promotions, pendency increased and assured to look into it. Assam and Goa also assured to resolve the issue. CEO congratulated Bihar, Karnataka and Madhya Pradesh for the low number of pendency and auto-generation cases.

Action Decided:

- 1) States/UTs to ensure to minimize pendency of state license applications
- 2) States/UTs to ensure timely processing of applications so as to avoid auto-generation of licenses.

(Action: States and UTs)

Form-6: Pendency of Applications for State Registration

Head, RCD informed that Maharashtra, Gujarat, Karnataka, Rajasthan, Telangana and Uttar Pradesh have high number of state registration applications with pendency beyond 30 days.

CEO, FSSAI raised concern over the high rate of auto-generation in states of Maharashtra and Karnataka. Gujarat raised the issue of the name of the district in FoSCoS and requested FSSAI to look into it.

Action Decided:

- 1) States/UTs to ensure minimization of pendency of state Registration applications
- 3) States/UTs to ensure timely processing of applications so as to avoid auto-generation of licenses.
- 2) CITO to look into the district issue of Gujarat in FoSCoS.

(Action: States and UTs, CITO)



Form-7: Consumer Grievances

CEO, FSSAI mentioned that the number of consumer grievances has reduced and especially complimented Delhi and Maharashtra and all other states/UTs as well for the good work done.

Form-8: Inspection, Sampling and Testing

CEO, FSSAI remarked that the percentage of FoSCoRIS inspections and sampling achieved against the expected norms are low, while the number of samples analysed is not tallying with the number of samples collected. He however, appreciated that the percentage of inspection achieved has improved from that in the last quarter. He expressed concern in respect of States like Andhra Pradesh, Bihar, Lakshadweep, Meghalaya, Mizoram and Telangana where the number of inspections carried out were alarmingly low. He also pointed out that in States like Bihar, Chhattisgarh, Jharkhand, Maharashtra, Manipur, Meghalaya, Sikkim, Tamil Nadu, there is large disparity in the number of samples collected vis-à-vis those analysed.

In this regard, Smt. Poonam Kakkar, CAC member, highlighted that to maintain legal sanctity, it must be ensured that all the samples collected are tested within the stipulated time period. She further suggested that the States/UTs can execute an agreement/MoU with the prospective laboratories (NABL accredited) at the commencement of a year, based on the annual enforcement and surveillance plan made, so that the laboratories remain ready for the volume of samples to be tested in the defined time frame agreed. This was agreed upon by the CEO as by this method parity remains among the volume of samples collected by the food safety officials vis-à-vis the number of samples to be tested by each laboratory within a definite time period.

Further, Delhi, Jammu & Kashmir and Maharashtra informed certain glitches observed in FoSCoRIS app during inspection and sample collection data.

Action Decided:

- 1) States to ensure carrying out inspections and sampling as per norms.
- 2) States to ensure that all inspections are done through FoSCoRIS.
- 3) States to ensure testing/analysing all the samples collected in a stipulated time frame.
- 4) States to coordinate with the IT Division to resolve the issues observed in FoSCoRIS.

(Action: States/UTs and IT Division)

Form-9: Eat Right Initiatives

Executive Director (CS) remarked that during the present quarter, registered clusters of Clean Street Food Hubs, Fruit and Vegetable Markets, BHOG and Eat Right Stations have been formed only in 5 States namely Chandigarh, Gujarat, Himachal Pradesh, Madhya Pradesh and Tamil Nadu, while awareness programmes on Eat Right Campus have been taken up in Delhi, Gujarat, Himachal Pradesh, Madhya Pradesh, Rajasthan and Tamil Nadu only. She requested the CFS of all States/UTs to



encourage the DOs to organize and take the initiatives and awareness programmes widely as these create consumer awareness and tackle many of the food safety issues.

She remarked that Hygiene Rating audits to some extent reduces the load of inspections by the FSOs. She complimented States like Delhi, Kerala, Maharashtra, where the RUCO initiative has gained good momentum while 'Save Food instances' were observed in Delhi, Jharkhand to name a few. It was further clarified that information regarding number of awareness drives or sessions organised should be collated while filling the form instead of data regarding individual donation drives.

CEO, FSSAI complimented Tamil Nadu for taking active part in all the Eat Right initiatives. He also clarified that the information regarding used cooking oil should be in kilo-litres. He emphasized that there needs to be an overall improvement and all States and UTs should actively take these initiatives forward.

Action Decided:

- 1) States to actively participate in all activities under Eat Right India Initiative for building food safety awareness and consciousness.

(Action: States and UTs)

Form-10, 11& 12: Testing Infrastructure, CSS for strengthening of SFTLs and Testing Infrastructure Utilization

Advisor, QA apprised the CAC that five more SFTLs got NABL accreditation during July- Sep 2021 and lauded the efforts of the States, where the SFTLs have obtained NABL accreditation in that quarter. He however, stated that there is a lot of scope for betterment in this area. He also emphasized that all the laboratories should complete integrated assessment in the stipulated time frame discussed and agreed upon by the States during the VC held with the Head of SFTLs and FSC from different states as clearly mentioned in the Proceedings of the meetings circulated to all the Heads of the SFTLs and State Food Safety Commissioners. Advisor (QA) emphasised that integrated assessment is extremely import, so that a comprehensive report for all the parameters can be generated and it becomes easy for the Food Analyst/ Head of the SFTL to record his/her opinion which has legal sanctity. Advisor (QA) also requested the State Food Safety Commissioners to ensure that the financial power should be delegated to the laboratory heads so that items/activities required for completing integrated assessment and other necessary items required for day to day operations could be purchased and contingency needs of the laboratories are met on time for efficient analysis of the samples. He requested the FSCs from Goa and Uttar Pradesh, who have received NABL accreditation recently to register on InFoLNet 2.0 upload their testing capabilities and other details on InFoLNet 2.0. Advisor (QA) also remarked that in case of ILC/PTP, no significant increase in activities was observed which is a matter of concern as it is essential for the labs to participate in the PT programmes in order to improve the efficiency of testing. He also showed concern about the reduction in trainings for the laboratory personnel in the last quarter. It was mentioned by Advisor (QA) that FSSAI was going to organize trainings for the laboratory personnel, States/UTs may inform the requirement and also ensure that all the laboratory personnel are trained regularly in all the key areas.

CEO, FSSAI agreed with the comments of Advisor (QA) and appreciated Gujarat and Uttar Pradesh for increasing the number of NABL accredited laboratories in the present quarter. He also emphasized on the presence of adequate number of Food Analysts in the laboratories and pointed out the absence/alarmingly low numbers observed in certain States/UTs. He also informed that major upscaling of fortified rice is ensuing as per Honourable Prime Minister's vision of distributing nearly 45 million of rice through PDS by 2024, which require equipping laboratories including SFTLs for testing fortified foods. He mentioned that FSSAI, HQs has provided standard specifications for equipment and manpower for basic and referral laboratories and an agency has been identified to identify the gaps in SFTLs in the States and based on the reports, required equipment will be provided under MoU with States as per the fund sharing option opted, with the condition that the respective State/UT will create posts and delegate financial powers as per the gaps identified.

Regarding Form 11, he remarked that the receipt of Utilization Certificates (UC) has improved in the present quarter. But clarified that the amount of UC due should be mentioned and not the overall balance amount. He advised CFSs for timely submission of utilization certificates to FSSAI.

Regarding Form 12, Advisor (QA) remarked that an upsurge was observed on proper utilization of FSWs in testing, awareness and training observed in the present quarter in respect of States like Chhattisgarh, Bihar, Haryana, MP, Jharkhand, Chandigarh, J&K, etc. however, dismal functioning of FSWs in Karnataka and Tamil Nadu was a matter of concern. Advisor (QA) also pointed out that the rate of non-compliance of samples tested found was quite high in Uttar Pradesh, Gujarat and Kerala. He also mentioned that the average time taken for testing of samples by SFTLs is very high in few States such as Jammu and Kashmir, Madhya Pradesh and Uttar Pradesh.

CEO, FSSAI remarked that in the present quarter, though the number of samples tested increased in comparison to last quarter, but the expected rate of testing 1500 samples by each of the 74 SFTLs, has not been achieved. He also pointed out that the number of samples pending for testing is quite high in States like Madhya Pradesh, Maharashtra and Tamil Nadu, which is a matter of concern.

Action Decided:

- 1) States and UTs to work rigorously for NABL accreditation of their labs, setting up of basic laboratory infrastructure, upload reports on InFoLNet, inform the trainings required for the Food Analysts, support the team visiting the States for gap analysis in the SFTLs etc.
- 2) States to utilize the FSWs for the specified purposes in an effective way, submit pending UCs, reduce testing time and eventually the number of samples pending for testing.

(Action: States and UTs)

Form-13: Food Fortification

Executive Director (CS) informed that certain discrepancies were observed while compiling the information received from the States/UTs. The issues faced included absence of nodal officers in respect of States like Dadra & Nagar Haveli & Daman &



Diu, Kerala, Mizoram, Nagaland and Puducherry, disparity in the number of FSOs registered vis-à-vis certified and contradictions in information received in Form 13 and that in google-form shared by Fortification Division. She also informed that the provision for training of DOs along with FSOs is presently available in <https://ffrc.fssai.gov.in/training/>.

CEO, FSSAI observed that many States are not providing fortified staples under any of the Food Safety Net programme. However, he appreciated efforts made by Andaman & Nicobar, Chandigarh, Meghalaya and Telangana in fortification of staples under all three schemes. He highlighted that as per Govt. notification all the staples under ICDS and MDM are to be fortified by March 2022 and the rice supplied under PDS should be fortified by March 2024, and thus advised all States & UTs to start necessary preparations and conduct special drives for sensitization and training of FBOs regarding food fortification.

Jammu & Kashmir requested for providing training to FSOs posted in the HQ along with those in field, which was noted.

Action Decided:

- 1) States mentioned above, to appoint nodal officers and ensure training of all the registered FSOs, to submit the information in google form as required by Fortification Division and ensure that the information shared in Form 13 and google-form are the same.
- 2) CFSSs to organize awareness for ICDS, MDM, PDS programs specially for fortified rice and other staples using the videos and other contents available on FSSAI website and to coordinate and catalyze availability of fortified staples in open market and also coordinate with the concerned State Government canteens, State grocery outlets like Kendriya Bhandar, NAFED etc. and other Government run schemes.
- 3) States to confirm the schedule of training specially for frontline workers like ANM and Anganwadi to FSSAI.
- 4) States to also ensure that the FBOs with valid licence/registration should upload report within 6 months from the date of making +F endorsement request and +F endorsement should not be issued to premix and FRK manufacturers.
- 5) States should ensure issuance of licence/registration for fortified rice kernel under 99.5 category after conducting inspection mandatorily.

(Action: States/UTs and Food Fortification Division)

Form-14: FoSTaC & Regulatory Staff Training

CEO, FSSAI remarked that as per the information available, till the 2nd quarter end, 94% of the stipulated target of training of Food Safety Supervisors (FSS) has been achieved. Further he mentioned that as each licenced FBO is required to have at least one trained FSS, the expected number of trained FSS should be revised from "12.5% of no. of Registrations + 25% of no. of Licenses" to "12.5% of no. of Registrations + 100% of no. of Licenses". He appreciated States like Tripura, Punjab, Himachal Pradesh, Delhi and Bihar, while availability of very few or nil trained FSS was a matter



of concern in case of States like Dadra & Nagar Haveli & Daman & Diu, Ladakh, Lakshadweep, Mizoram, Nagaland and Puducherry. He therefore, suggested to organise special training sessions by FSSAI for those States/UTs which are facing issues in organising trainings for FSS and having trained FSS below 30%. He also mentioned that the figures reported in the form were not matching with the previous quarters and directed the Training Division as well as the States and UTs to maintain due diligence for the same.

Action Decided:

- 1) Training Division is to coordinate with States/UTs willing to organize training session for the FSS.
- 2) The expected number of trained FSS to be revised to $0.125 \times \text{No. of Registrations} + 1.0 \times \text{No. of Licenses}$.

(Action: Training Division, States and UTs)

2ND SESSION

Agenda No. 5: Status of signing of MoU between FSSAI and States/UTs for Strengthening of Food Safety Ecosystem in the country.

Head (RCD) made a presentation on the status of MoUs between FSSAI and States/UTs, wherein it was mentioned that proposals from 35 states have been received, out of which 28 have been finalised and funds for the first tranche released to 20 States. He requested the States such as Punjab, Haryana, Lakshadweep and Dadra & Nagar Haveli & Daman & Diu to sign the MoUs/ Work Plans which are awaited so that the first tranche of funds may be released to them. Further he also stated that the States/UTs who have received first instalment under Work Plan 2021-22 and 3 months have lapsed, should submit the confirmation on the deposit/credit of the requisite state share (as applicable) along with the status of physical and financial progress under both Work Plan 2020-21 (as applicable) and 2021-22 so that second instalment may be released in time

He also mentioned that Work Plan proposal for 2021-22 is still awaited from Telangana only, which should be submitted to FSSAI without any further delay. Telangana confirmed to submit the same shortly. He further requested all the States/UTs to submit work plans for the next year on time.

CEO, FSSAI further added that FSSAI receives funds from the Ministry of Health and Family Welfare and if the requisition and disbursement of the funds are not done on time, further funds receipt is impacted which may affect fund release under MoU. Thus, timely submission of work plan proposals for 2022-23 are required so that the same are finalised by February, 2022 and funds could be released to States/UTs by the commencement of the next financial year.

Action Decided:

- a) States to submit the confirmation on the deposit/credit of the requisite state share (as applicable) along with the status of physical and financial



progress under both Work Plan 2020-21 (as applicable) and 2021-22 so that second instalment may be released in time.

b) States of Punjab, Haryana, Lakshadweep and Dadra & Nagar Haveli & Daman & Diu to provide signed MoUs/Work Plan 2021-22 and Telangana to submit the work Plan proposal for 2021-22.

c) All States/UTs should submit Work Plan 2022-23 in the format provided, immediately.

(Action: Respective States)

Agenda No. 6: Status of random sampling and testing by Regional Offices in States/UTs where reported failure rate was more than 40% or less than 10%.

Director, NR presented the results of samples procured during surveillance drive relating to Pulses, Food colour, Ghee, Katha, Pan Masala, and Spices in Uttar Pradesh where major non-conformance was observed. He also requested State to increase enforcement drives so that action can be taken against FBOs where non-conformity is observed.

DO, WR presented the results of samples of Milk, Khoa and Paneer procured from retail outlets, manufacturing units and e-commerce in Gujarat. She mentioned that the failure rate was found to be less than 2%.

Director, ER and NER presented the results of surveillance drives conducted in 12 states where 115 samples have been procured for testing. He mentioned that variation of about 50-70% was found in the results shared by states and the findings of the regional office.

Director, SR presented the results of surveillance drives conducted in Karnataka and Puducherry for samples of edible oils, spices and processed fruit/jam. He mentioned that their results were similar to the results shared by the states.

CEO, FSSAI advised the Regional Directors, FSSAI to share the findings with the respective States and expressed concern about the variations found in the results shared by Uttar Pradesh, Sikkim, Bihar, Odisha, Jharkhand and West Bengal and findings of regional offices. He requested CFS of all states/UTs to speed up the enforcement drives.

Action Decided:

- 1) Regional Directors, FSSAI to share the results with the respective States.
- 2) CFS of all states/UTs to speed up the enforcement drives.
- 3) Regional offices to continue the process of random sampling after examining the results shared by states/UTs.

(Action: States, UTs and Regional offices)



Agenda Item 7: Recent Orders on Regulatory Compliance

Executive Director (CS) briefed the CAC on the recent orders issued on Regulatory Compliance.

(For information to CAC)

Agenda Item 8: Clarification Regarding Mithai Order

ED (CS) informed CAC that in view of representations received on implementation of FSSAI order dated 19.7.2021 on Licensing and Registration of Indian Sweets and Snacks & Savouries products, FSSAI has, vide order dated 1.10.2021, issued clarification on Licensing and Registration of Indian Sweets and Snacks & Savouries as under: -

- i. Licenses issued for Indian Sweets and Snacks & Savories products under proprietary food need not to be modified for category 18 (or any of its sub-category) as these products may get licensed/registered under Food Product Category 18 or Proprietary Food with the nearest food product category or, as per their product composition. Also, the FBOs who obtain license/registration under the food category 18 are not required to mention the food product category or sub categories of 18 on the label of such products. The same is however not applicable to Proprietary Foods wherein the nearest category is to be declared on the product label.
- ii. FBOs who have already modified their licenses from Proprietary Food to Food category 18 may approach FSSAI for the request to grant permission to use existing pre-printed packaging material with the label of Proprietary Food.

(For information of CAC)

Agenda Item 9: Status of enforcement drives/special drives

ED (CS) updated the status and timeline of report submission of enforcement drives/special drives conducted to check adulteration on various food products namely Honey, mustard oil, spices, black salt, alcoholic beverages, and special festive drive on Milk and milk products. She informed that surveillance reports on these products are still awaited from many states/UTs.

Surveillance report on Honey is awaited from states of Arunachal Pradesh, JK, HP, Haryana, Meghalaya and Rajasthan and reports on spices are awaited from Assam, Dadara Nagar Haveli & Daman & Diu, Goa, Haryana, Himachal Pradesh, Jammu & Kashmir, Kerala, Ladakh, Lakshadweep, Manipur, Meghalaya, Mizoram, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura and West Bengal. For Mustard oil, the reports have been received from 13 States only.

Action Decided

CEO, FSSAI requested States/UTs to direct field officers to effectively and timely carry out the said drives under their respective jurisdictions and ensure to furnish the reports within stipulated timelines.



(Action: States/UTs)

Agenda Item 10: Addition of two new proforma in Quarterly Reports: Product category wise details of enforcement and surveillance

ED (CS) informed the CAC members that for collection of State wise information on Product category wise enforcement and surveillance two new proforma namely (i) *Quarterly Testing Report of enforcement samples* (ii) *Quarterly Testing Report of Surveillance Samples* have been incorporated in Quarterly Reports. The said data received from these formats may be used at various platforms including identifying hot spots for making necessary policies. These will also help in providing information during Parliament Sessions.

CEO, FSSAI observed that data should also be fetched from INFOLNET too for correlating these data with quarterly data from States/UTs.

Action Decided

- 1) States/UTs to submit required details given in the formats on Quarterly basis within ten days after end of each Quarter from 1st April, 2022 onwards. **(Action: States/UTs)**
- 2) IT Division to make necessary provisions in INFOLNET and State Quarterly Report portals. **(Action: IT Division, FSSAI)**

Agenda 11: Directions/Clarifications issued by FSSAI related to enforcement activities since 33rd CAC meeting

ED (CS) apprised the CAC Members about the following Directions/Clarifications issued by FSSAI on enforcement activities since 33rd CAC meeting.

- a. Managing and reporting of Food Borne Illness Outbreak.
- b. Non-carbonated Water based Beverages (Non-Alcoholic)
- c. Manufacturing and sale of Stapled tea bags.
- d. Licensing / Registration of FBO manufacturing Indian Sweets and Snacks & Savories.
- e. Applicability of Food Category / additives for the products Mouth Fresheners and related products.

(For information of CAC)

Agenda Item 12: Update on Eat Right India Initiatives

ED (CS) updated the status of Eat right India on the following to the CAC Members:

- a) **Eat right Walkathon and Melas to be conducted** in 75 cities across India to commemorate 75 Years of India's Independence under 'Azadi Ka Amrit Mahotsav'. The event commenced on August 15, 2021 at Dahod, Gujarat and 7 Walkathon and Melas have already been organized so far. In addition to this. 34 more are planned in the month of Dec and Jan-21. In this regard the Food



safety commissioners are requested to encourage cities / districts to submit their budget proposal timely to iec@fssai.gov.in along with a cancelled cheque.

Regional Directors were also requested to coordinate with States and UTs.

(Action: States/UTs and Regional Offices)

b) Eat Right Challenge:

So far 188 Cities/ Districts have been enrolled in the Eat Right Challenge and Review meetings with all cities and districts were organized online in the month of October and November-2021 to monitor the progress and understand the challenges faced by the cities/districts. Despite these review meetings many districts in States have not updated their activities and utilization certificates in the Dash board.

States/UTs were requested to encourage Districts to update the activities in the Dashboard latest **by 31st December, 2021.**

(Action: States/UTs)

c) Eat Right Research Awards and Grant

ED (CS) informed the recent add on under Eat Right India Initiatives namely Eat Right Research Awards and Grant to engage and collaborate with various academic and research institutions in the domain of research and innovation covering the food safety and nutrition space to enhance the food safety ecosystem. In this connection 36 registrations have been received so far. The Food Safety Commissioners are requested to circulate the information regarding the Eat Right Research Awards and Grant to all academia and research organizations (government and private), affiliated institutions, start-ups and other relevant stakeholders of their state and encourage them to participate in the competition.

(Action: States/UTs)

Agenda 13: State Presentation

States namely J&K, Delhi, Odisha and Eastern & North-East Region have presented their innovation steps and success stories to the CAC members. These are as under:

- i. Presentation on Licensing & Registration and Enforcement Drive in the UT of Jammu and Kashmir by Mr. Firdaus, Nodal Officer J&K.
- ii. Presentation on Eat Right Campuses in Delhi by Ms. Neha Bansal, CFS Delhi.
- iii. Presentation on Eat Right Tea Estate by Col. Pramod Dahitule, Director Eastern & North-East Regional
- iv. Presentation on Status of Food Fortification by State of Odisha by Sr. FSO, State of Odisha



CEO, FSSAI appreciated the work of J&K for disposing the used samples in an innovative way by sharing with needy people and conducting licensing and registration Mela; Delhi for the Eat Right Campus programs running in Police Stations, Jails, Courts and especially in women and child shelters, Odisha for fortification of food under govt. schemes, and ER and NER region for their success in Eat Right Tea Estates. He encouraged other States/UTs to present their innovative work towards achieving Food Safety in their States if any in the next CAC meeting.

Agenda 14: Share documents regarding the traditional plate/food of different states/UTs in the country

ED (CS) informed CAC members that a meeting was held under the chairmanship of Hon able Health Minister recently wherein it was highlighted that dishes served in a thali/plate vary from region to region which needs to be documented to understand the food consumption pattern in the country and to revive the nutritional importance of traditional foods. In this regard a letter has been sent to all Food Safety Commissioners of States/UTs requesting them to compile such healthy thalis/local foods of each district in their State/UT.

CFS may collaborate with nutritionist/NetProFaN members or any educational institute and undertake the analysis exercise of the thali's available in each State/UT within their jurisdiction. The information for the same is to be provided by 15th December, 2021 which can be further shared with the Ministry of Health and Family Welfare.

(Action: States/UTs)

Agenda 15: Nominations from State/UTs for Regulatory Staff Training

Director, Training updated the CAC members that Training Division has developed a 2-day programme for the Adjudicating Officers. Accordingly, an online training programme for Adjudicating officers was conducted on 3rd and 4th August 2021 wherein Adjudicating Officers of the states of Maharashtra, Uttarakhand, Himachal Pradesh, J & K, Tripura, and West Bengal had participated. Apart from the states mentioned above, two more states namely Bihar and Nagaland have submitted the proposal for Adjudicating Officer's training. He also added that the Adjudicating Officer's training programme of the third quarter will be scheduled in December 2021. States may submit the proposal regarding their requirement to the Training Division by 30th November, 2021.

In addition to the above Director Training requested State/UTs to send nominations for the following trainings as per the format provided in the agenda:

- a) **Induction training** for newly recruited regulatory officers who joined after 01 April 2021,
- b) **Refresher training** for existing officers,



c) **Need-based trainings** such as trainings on Nutraceuticals, Packaging & Labelling, Food Safety Emergency Response System etc.

d) Adjudicating Officers' training

(Action: States/UTs)

Agenda No. 16: Credible Food Testing and Effective Surveillance

Advisor (QA) apprised CAC members on the number of notified laboratories. He informed that total number of laboratories under the network of FSSAI is 263. The total no of NABL accredited SFTLs in the country are 51. All these SFTLs are notified u/s 43(1) of the Act except SFTLs in Meghalaya, Odisha and Nagpur. SFTLs Meghalaya & Odisha are yet to apply for notification by FSSAI. SFTL, Nagpur is in the process of renewal/transition of NABL accreditation from ISO 2005 version to 2017 version.

Action Decided

1) SFTLs Meghalaya & Odisha should apply for notification by FSSAI.

(Action: QA Division and SFTLs Meghalaya & Odisha)

Advisor (QA) also updated the current status on Upgradation of State Food Testing Laboratories (SFTLs) under Central Sector Scheme (CSS) wherein, SFTLs are requested to expedite submission of application to FSSAI and/or NABL, as the case may be for accreditation and/or notification. SFTLs are also requested to apply under NABL-FSSAI integrated assessment at the earliest. In addition to the above Advisor QA requested states/UTs for the following actions on:

- i. States are requested to utilize the grants for consumables and contingency from the grant of Rs. 60 lakhs released by FSSAI and ensure that all the HEEs / equipment remain functional and are optimally utilized.
- ii. Most of the States/UTs have not submitted Monthly Progress Reports for HEEs and Microbiological Laboratories, while some of the States are not submitting MPRs within the prescribed timeline i.e., by 7th of the following month. States/UTs are requested to submit these 2 MPRs without fail and within the prescribed timeline.
- iii. (As per the information received from the vendors, some of the States are not making payment towards installation/operationalization of the HEEs and engagement of manpower on regular basis. These States are requested to make payments to the vendors as per the terms and conditions of the Rate Contracts.
- iv. Some of the States/UTs have also not provided the utilization certificate (UC) for the grants utilized. States/UTs are requested to submit the UC as soon as the grant is utilized. The details of grants released, UC received and UC pending in respect of HEE and Microbiology labs are given in form 11.

- v. All States/UTs are requested to provide UCs in the prescribed format against the grants released for specific purpose.

(Action: QA Division and States/UTs)

Advisor QA while updating the current status of Food Safety on Wheels/Mobile food testing labs provided under Central Sector Scheme stated that so far, 97 modified FSWs have been provided/ are being provided to 18 States under CSS.

He requested States/UTs for the following actions:

- i. States which are not performing any activity or performing less than 3 activities are requested to utilize FSWs for all the 3 activities efficiently and effectively.
- ii. States are requested to get recently delivered 19 modified FSWs registered with their Transport Authority immediately after their delivery to the States.
- iii. States are requested to submit the demand for additional FSWs
- iv. Some of the States/UTs are neither submitting the MPRs or nor have submitted the MPRs in the prescribed formats or not submitting MPRs within the prescribed timeline i.e., by 7th of the following month. States/UTs are requested to submit MPRs in the prescribed formats and within the prescribed timeline without fail.
- v. Most of the States/UTs have not provided the utilization certificate (UC) for the grant released. States/UTs are requested to submit the UC as soon as the grant is utilized.

(Action: QA Division and States/UTs)

Advisor QA also updated the current status of training and capacity building wherein he informed that 36 online training programs have been organized by FSSAI for the laboratory personnel of State/UTs, FSSAI Notified laboratories, Food Industries, Students, Consumers etc. Total 2357 participants attended these online training programs.

In context to the procurement of basic equipment namely (HPLC, GC, UV-VIS) he requested States/UTs to procure requisite equipment preferably through GeM and utilize the fund within the current financial year. Currently Only Kerala (Trivandrum) has procured the requisite equipment. Chhattisgarh has also procured only one equipment out of 3 basic equipment. It was decided in the CAC meeting that those States which do not procure the three instruments by March 2022, they will have to return the allocated funds to FSSAI **(Action: QA Division and States/UTs)**

In addition to this, States and UTs were also requested to provide details of tests carried out through 4 Hand-held devices/Rapid Kits devices namely spectrophotometer, frying oil monitor, Raptor Diagnostic Reader and Microbial Identification Kits on monthly basis in a specified format. As of now only 17 states viz. Assam, Bihar, Chandigarh, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh,

J&K, Jharkhand, Kerala, Manipur, Nagaland, Rajasthan, Tamil Nadu, Tripura and West Bengal have started sending the test reports. **(Action: QA Division and States/UTs)**

On Strengthening of the Sample Management System (SMS) Advisor (QA) stated that the installation of SMSs has been completed in 23 States/UTs and Installation and Training is pending in 8 States/UTs. The states where Installation and training is pending were requested to co-ordinate with the vendor for the installation process and to coordinate with the vendors for delivery, installation and training in the respective State Food Testing Laboratories which have received the approval for the distribution of the components as per their request. **(Action: QA Division and States/UTs)**

At the end of the Agenda, Advisor QA highlighted the key updates on PAN India surveillances on edible oil, milk products trans-fat & acrylamide content.

Agenda No. 17: Any other agenda with the approval of the Chair.

Supplementary Agenda-Food Safety Compliance System [FoSCoS] Recent Developments

ED (CS) briefed on the recent developments under FoSCoS and its upcoming functional features namely Quick Actions Tab for Authorities to know the pendency status in different bins, Availability of data of High Risk FBOs under Search Console, Kind of Business wise Filter at the 'Document Scrutiny Stage', Endorsement of Fortified Products for wider categories of food products, OTP based Annual Return for FBOs who don't have User ids and Passwords, Provision for Online Payment of Annual Return late fee, 'FBO Help' utility to lodge technical issues, 'Food Safety Connect' app and Utility for uploading of Scanned Files.

She also updated the upcoming functionalities of FOSCOs like Scheduling Risk Based Inspections, FoSCoS - INFOLNET Integration and Provision for Declarations, Conditions of License and Inspection Checklists in all national languages.

(For information of CAC)

Comments and suggestions of CAC Members:

1. Mrs. Meetu Kapur, CII: CII to engage in hygiene rating and eat right awareness initiatives.
2. Mrs. Anita Makhijani (WCD): Information from States/UTs on addition of optional micronutrients in rice, oil and wheat flour will help in generating state wise nutritional efficacy data.
3. Mr. Prabodh Halde (Industry): Appreciated the Eat Right Research award initiative of FSSAI and assured to provide support for the same.

CEO FSSAI appreciated the comments and suggestions of CAC Members and requested States/UTs to take a note on these suggestions.

CEO, FSSAI also informed CAC Members that the Chairperson Mrs. Rita Teotia was completing her tenure in November, 2021. The CAC members shared their thoughts

and experiences of working with Chairperson, FSSAI and wished her happy and healthy retirement life.

Concluding Remarks by Chairperson, FSSAI:

At the conclusion of the meeting, Chairperson, FSSAI appreciated the efforts of States/UTs along with the Food Safety team at HQ in improving the quality of review mechanism with passage of time. She acknowledged that the inputs and advices received during these review meetings with increased engagement of the States/UTs, have helped in learning key areas of importance at ground level, which in turn helped the Authority in taking policy decisions, creating new systems, setting standards etc. She remarked that though food safety was considered as a less priority area earlier, but with time, especially since the COVID situation, the quality and safety of food has become an integral part of preventive health. She also encouraged the CFSs to focus on every bit of nitty gritty of the food safety ecosystem, grasp the importance of the system, leverage both political and bureaucratic leadership in making food safety infrastructure strong and robust.

She reminded that out of the enormous food businesses available in the country, only a part has been brought under the ambit of licence and registration. So, there is immense scope of bringing the left-out catchment area under the ambit of licensing regulations of Food law. To address this challenge, focus should be given on leveraging available system and technology solutions in right direction. Also, she highlighted that by providing funds through Central Sector Scheme, now also included in MoU with States, FSSAI has put in effort to improve the laboratory infrastructures, which is essential to support the surveillance and enforcement activities carried out in the States. She urged the States to take utmost advantage of this opportunity and pitch in to strengthen and improve the food safety ecosystem in their respective States.

She appreciated the concept of "Chintan Shivir", which is expected to provide direction and roadmap for the next 5 years in respect of all the aspects of food safety and standards.

Lastly, she appreciated the efforts of the team food safety as a whole to make considerable progress in last 3 years and concluded by emphasising effective and best learning from the State visits, she made in her tenure.

She suggested that the States should proactively undertake such meetings and interactions with each and every stakeholder to understand their problems and support them, so as to make a robust food system in the country.

The meeting ended with a vote of thanks to the Chair.



(R.K. Mittal)

Head (Regulatory Compliance)

ANNEXURE – I

List of Participants

1. Smt. Rita Teotia, Chairperson, FSSAI
2. Shri Arun Singhal, CEO, FSSAI - In Chair

Representatives of Ministries/ Departments: -

1. Dr. Mandeep K. Bhandari, Joint Secretary, MoHFW
2. Shri Diwakar Nath Mishra, Joint Secretary, Dept. of Commerce, Ministry of Commerce & Industry
3. Shri K. Sridhar Datta, Executive Director (Health), Railways
4. Shri Ashish V Gawai, Director, MoHFW
5. Shri Anil Pratap Singh, Addn. Commissioner, Department of Agriculture & Cooperation
6. Shri Goutam Deb, Deputy Commissioner, Department of Animal Husbandry
7. Shri Sathesh Kumar, Deputy Director, M/o MSME
8. Shri Neeraj Arora, Deputy Director, M/o MSME
9. Ms. Anita Makhijani, Assistant Technical Advisor, Ministry of Women and Child Development

Commissioners of Food Safety of States/UTs:

1. Shri Suneel Anchipaka, Commissioner of Food Safety, Andaman and Nicobar Islands
2. Ms.Neha Bansal, Commissioner (Food Safety), Delhi,
3. Smt. Jyoti J. Sardesai, Commissioner of Food Safety, Goa
4. Dr. H. G. Koshia, Commissioner of Food Safety, FDCA, Gujarat
5. Shri. Shakeel-UI-Rehman, Commissioner of Food Safety, J&K
6. Ms. K. Leelavathy, Commissioner Food Safety, Karnataka
7. Shri. V. R. Vinod, Commissioner of Food Safety, Kerala
8. Dr. Aakash Tripathi, Commissioner of Food Safety, Madhya Pradesh
9. Shri Parimal Singh Commissioner FDA, Maharashtra
10. Shri A.S. Bhatia, Commissioner of Food Safety Nagaland
11. Ms. Yamini Sarangi, Commissioner Food Safety, Odisha
12. Shri Kumar Rahul, Commissioner Food safety, Punjab
13. Dr. K K Sharma, Commissioner Food safety, Rajasthan
14. Dr. P Senthilkumar, Commissioner Food safety, Tamil Nadu
15. Shri Tapan Kanti Rudra, Commissioner Food Safety, West Bengal

Members from various fields (Private Members):

1. Dr. Prabodh Shrish Halde, Member, RAI advocacy committee,
2. Ms. Meetu Kapur, Executive Director, Confederation of Indian Industry
3. Shri Ashok Kapoor, National General Secretary, Consumer Rights Organisation
4. Shri Ashim Sanyal, COO & Secretary, Consumer VOICE
5. Dr. Kaushik Banerjee, National Referral Laboratory, ICAR- National Research for Grapes
6. Prof. (Dr.) Poonam Kakkar, Chief Scientist & Head Herbal Research Section, CSIR
7. Dr. Sivalinga Prasad Vasireddi, Honorary Chairman, Vimta Labs
8. Prof. S. Ayyappan, Chairperson, Scientific Committee

Representatives from States/UTs:

1. Shri Rahul Singh, Additional Commissioner, FSDA, Uttar Pradesh
2. Dr. Yuduk Bhutia Additional Director Health Services, Sikkim
3. Shri S N Sangma, Joint Commissioner of Food Safety, Meghalaya
4. Shri D.K. Sharma, Jt. Commissioner, Haryana
5. Dr. R. Ilannthirayan, Dy Food Safety Commissioner, Puducherry
6. Shri Adeshwar Kant, Dy. Director, Delhi
7. Shri Kamaljit Talukdar, Dy CEO, Assam
8. Dr. John Kemp State Programme Officer (FSSA), Nagaland
9. Smt. Anuradha Majumdar, Deputy Commissioner of Food Safety, Tripura
10. Shri S P Aadhav, Joint Commissioner HQ, FDA MH
11. Shri Mahesh Chaudhary ACF, FDA, Maharashtra
12. Shri UK Mitra, Dy. Commissioner Food Safety, Arunachal Pradesh
13. Shri Arvind Pathrol, Senior Food Safety Officer, Madhya Pradesh
14. Shri Anupam Gogoi, Food Analyst, Assam
15. Shri Chaturbhuj Meena, Food Analyst and Coordinator, Jharkhand
16. Dr. Ravi Sharma, Add. Director-RH, Rajasthan
17. Dr. Vijaya Gautam, Assistant Commissioner, Himachal Pradesh
18. Dr. K. Shankar, Director, Food Safety, Telangana
19. Dr. P. Manjiri, Director, Andhra Pradesh
20. Dr. Sonia Oinam, Deputy Secretary, Health and FW, Manipur.
21. Shri Firdous Ahmad Ahangar, Food Safety Officer-HQ, J&K
22. Shri Mukesh Jee Kashyap, DO Gaya, Bihar
23. Shri Rajendra Rawat, DO (HQ), Uttarakhand
24. Shri Sanjeev Kumar, DCFS DFCO, JK
25. Shri Tapeswari Singh, DO, Bihar
26. Shri T. Vijaya Kumar, DFC, Telangana
27. Shri Ganesh Kandwal, Dy commissioner FDA, Uttarakhand
28. Shri Ranjeet Singh, DO, Delhi
29. Shri Ravneet, Food Safety, Punjab
30. Shri Pankaj Kumar, Chief Food Analyst, Rajasthan
31. Shri Sukhwinder Singh, Designated Officer, Chandigarh
32. Dr. V K Das, DO, DNH & DD
33. Shri Tamchos Gurmet, Designated Officer, Ladakh
34. Ms. Sangita Raghvendra Thakur, Assistant Director, Food and Drug Administration, Maharashtra
35. Shri K D Kunjam, Nodal Officer, Chhattisgarh
36. Ms. Pratiksha, FSO, Odisha
37. Ms. Priti Thakur, FSO, Dadara & Nagar Haveli
38. Shri Abhishek Dubey, Joint Controller, Madhya Pradesh
39. Shri Mayanka Khare, FSO, Madhya Pradesh
40. Shri Nilesh Masare, FSO, Maharashtra
41. Shri Nayeem, FSO, Ladakh

FSSAI Officials: -

1. Shri Rajeev Kumar Jain, ED
2. Ms. Inoshi Sharma, ED
3. Dr. Harinder Singh Oberoi, Advisor, QA
4. Dr. N. Bhaskar, Advisor, S&S
5. Shri R. K. Mittal, Head, Regulatory Compliance
6. Dr. Amit Sharma, Director, Imports
7. Cdr. Sharad Aggarwal, Director, Finance and Accounts / Training / Consumer Grievances / Performance Management Unit
8. Dr. Sanu Jacob, Director, S&S
9. Dr. Sweety Behera, Director, QA
10. Shri Rajesh Singh, Director, Northern Region
11. Shri P. Muthumaran, Director, Southern Region
12. Col Pramod Shahaji Dahitule, Director, Eastern Region
13. Shri Raj Singh, Head, PC&GA
14. Smt. Lily Prasad, CTO
15. Shri Parveen Jargar, Joint Director, RCD
16. Shri Anil Mehta, Joint Director, RCD
17. Shri B.S. Acharya, Joint Director, CLA-NR.
18. Shri Umesh Kumar Jain, Joint Director, QA / Vigilance
19. Dr. Inderjeet Singh Hura, Joint Director, RCD

* Mistakes in the spelling of any name or missing names are unintentional and are regretted.